

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) No. 182 of 2019

IN THE MATTER OF:

Thangam Metal Cans Pvt. Ltd. & Anr.

.....Appellants

Vs.

R.Srinivasan & Ors.

.....Respondents

Present :

For Appellant:

Mr. Arun Kathpalia, Sr. Advocate with Mr. Shantanu Singh, Mr. Murali Krishnan, Ms. Chandni Pradeep Kumar, Advocates

O R D E R

12.07.2019 - Let notice be issued on the Respondents by speed post. Requisite along with process fee be filed by 15th July, 2019. If the appellant provides the e-mail address of the respondent, let notice be also issued through e-mail.

Post the case for 'admission' on **20th August, 2019** before Appropriate Bench.

Until further orders, the operation of impugned order, so far it relates to cancellation of shares is concerned, shall remain stayed.

[Justice S. J. Mukhopadhaya]
Chairperson

[Justice A. I. S. Cheema]
Member (Judicial)

[Kanthi Narahari]
Member (Technical)

ss/gc